

शिक्षा मंत्री (डा० त्रियुग लेल) :

(क) केन्द्रीय सरकार इस प्रयोजन के लिये कोई अन्नदान नहीं देती है।

(ख) ऐसे विद्यार्थियों की मदद का कोई मूल्यांकन नहीं किया गया है।

Allotment of Land to Faridabad Golf Club

2387. Shri Mrityunjay Prasad:

Shri N. S. Sharma;

Shri A. B. Vajpayee;

Shri S. S. Kothari;

Shri Yajna Datt Sharma:

Will the Minister of Labour and Rehabilitation be pleased to state.

(a) whether it is a fact that in September, 1961 a piece of land meant for laying parks or such other recreational facilities for the residents of Faridabad Township was allotted to a Golf Club,

(b) if so, the terms and conditions on which such allotment was made;

(c) whether it is a fact that one of the conditions was the development and maintenance of a children's park at the expense of the Club;

(d) if so, whether the conditions agreed to have since been fulfilled by the Club; and

(e) if not, whether Government propose to take back the possession of the land from the Club?

The Minister of State in the Ministry of Labour, Employment and Rehabilitation (Shri L. N. Mishra): (a) Yes, Sir. An area of 127.98 acres of land out of 305 acres in 'Central Green' of Faridabad township was leased out to the Country Golf Club Ltd., Faridabad.

(b) The terms and conditions of allotment are indicated in the statement laid on the Table of the House. [Placed in Library. See No LT-638/67].

(c) Yes, Sir.

(d) But for the conditions relating to the development of children's park, all other conditions of the lease have been fulfilled by the Club.

(e) The matter is under consideration.

Saw Mill in Bhaigaon

2388. Shri Mrityunjay Prasad: Will the Minister of Labour and Rehabilitation be pleased to state.

(a) whether it is a fact that a saw mill was acquired in May, 1961 by his Department and installed in Bhaigaon in April, 1962 and later shifted to two different places;

(b) the cost of the saw mill and the initial expenses incurred for its establishment and also the expenses incurred on its shifting.

(c) whether it is a fact that the saw mill remained idle thereafter;

(d) if so, the reasons therefor and the total loss to the exchequer on this account; and

(e) the manner in which the saw mill is proposed to be utilised in future?

The Minister of State in the Ministry of Labour, Employment and Rehabilitation (Shri L. N. Mishra): (a) to (e) The subject matter of the question is covered by an Audit Para in Audit Report (Civil) of 1967. Some of the detailed information necessary is being collected from the Dandakaranya Project Administration. The complete facts would be placed before the Public Accounts Committee when the committee takes the evidence of the representative of the Department of Rehabilitation.

Census

2389. Shri Kartik Oraon: Will the Minister of Home Affairs be pleased to state:

(a) the total population of (i) Hindus (ii) Muslims (iii) Sikhs and

(iv) Christians according to 1961 and 1961 Census and as at present;

(b) the total population of Scheduled Castes (excluding Christian and Muslim converts therefrom) on the above dates;

(c) the total population of Scheduled Tribes (excluding Christians and Muslims or Sikhs converted therefrom); and

(d) the total population of other Backward Classes (excluding Muslims, Sikhs and Christians)?

The Deputy Minister in the Ministry of Home Affairs (Shri K. S. Ramaswamy): (a) to (d). A statement is laid on the Table of the House. [Placed in Library. See No. LT-639/67].

Employees in Islands

2390. Shri P. M. Sayeed: Will the Minister of Home Affairs be pleased to state:

(a) the rate of special pay and house rent and other allowances paid

to the officers belonging to the Mainland, employed in the Laccadive, Minicoy and Amindivi Islands;

(b) whether it is a fact that the Officers in the Administration, who are natives of the Islands are not given any special pay, house rent allowance or Government quarters for living; and

(c) if so, the reasons for this discriminatory treatment against the people of the Islands, and the steps taken to stop this?

The Minister of State in the Ministry of Home Affairs (Shri Vidya Charan Shukla): (a) A statement is attached.

(b) and (c). These concessions are intended to attract suitable, qualified and experienced persons from the mainland for service in these remote islands. A special compensatory allowance at the rate of 10 per cent of the basic pay subject to a minimum of Rs. 10 p.m. has since been sanctioned to all locally recruited employees of the Administration for periods when they are posted to islands other than their native islands.

STATEMENT

S. No	Nature of special pay/ allowance	Rate										
1.	Island Special Pay	40% of the basic pay subject to a maximum of Rs. 350/- p.m.										
2.	House rent allowance in lieu of free unfurnished residential accommodation.	<table border="1"> <thead> <tr> <th>Pay Range</th> <th>Rate</th> </tr> </thead> <tbody> <tr> <td>Below Rs. 75/-</td> <td>7.50</td> </tr> <tr> <td>Rs. 75/- and above but below Rs. 100/-</td> <td>10.00</td> </tr> <tr> <td>Rs. 100/- and above but below Rs. 200/-</td> <td>15.00</td> </tr> <tr> <td>Rs. 200/- and above</td> <td>7½% of the basic pay.</td> </tr> </tbody> </table>	Pay Range	Rate	Below Rs. 75/-	7.50	Rs. 75/- and above but below Rs. 100/-	10.00	Rs. 100/- and above but below Rs. 200/-	15.00	Rs. 200/- and above	7½% of the basic pay.
Pay Range	Rate											
Below Rs. 75/-	7.50											
Rs. 75/- and above but below Rs. 100/-	10.00											
Rs. 100/- and above but below Rs. 200/-	15.00											
Rs. 200/- and above	7½% of the basic pay.											
3.	Dearness allowance	As admissible to locally recruited employees.										